

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2036
ANSWERED ON:10.08.2006
ALLOTMENT OF RETAIL OUTLETS
Chowdhury Shri Adhir Ranjan;Singh Shri Uday

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has issued the directions to the public sector oil companies to allot the running coco pumps of a particular city to Letter of Intent (LOI) holders belonging to Kargil martyrs of SC/ST category;
- (b) if so, whether the public sector oil companies particularly Hindustan Petroleum Corporation Limited (HPCL) are violating the directions and not installing and commissioning the retail outlets of the LOI holders of those categories in Haryana despite respective oil companies have the pending allotment of land on that location from the Government agencies or are running several petrol pumps on coco basic;
- (c) if so, the reasons therefor;
- (d) whether, the Government has conducted any inquiry in the matter;
- (e) if so, the outcome thereof; and
- (f) the action taken/proposed to be taken by the government to allot the outlets to those LOI holders expeditiously?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) : The public sector oil marketing companies (OMCs) have been generally advised to offer some of their temporary company-owned-company-operated (COCO) retail outlets, subject to suitability, to the pending Letter of Intent (LOI) holders under the special scheme for allotment of dealerships/distributorships to the dependants of Kargil martyrs, the discretionary quota scheme, the corpus fund scheme (SC/ST category of dealerships,

widows and women of 40 years and above without earning parents) and other categories, in that order.

(b) : No Sir.

(c) to (f) : Does not arise.